

(6) A copy of the Annual Report of the Central Silk Board for the year 1965-66. [Placed in Library. See No. LT-6558/66].

(7) (i) A copy of the following Notifications under sub-section (5) of section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(a) The Kerala Weights and Measures (Enforcement) Rules, 1964, published in Notification No. 42770/62/MI/RD in Kerala Gazette dated the 10th August, 1965.

(b) Notification No. 27369/65/MI/RD, published in Kerala Gazette dated the 15th March, 1966, making certain amendment to the Kerala Weights and Measures (Enforcement) Rules, 1964.

(iii) A statement showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-6559/66].

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I rise on a point of clarification with regard to these papers that have been laid by Shri Bibhudhendra Misra on behalf of Shri Mohammad Shafi Qureshi. A number of papers have been laid on the Table. I may invited your attention to the last two or three papers in this item—Nos. 7(i) (a) (b) and (ii). You will be pleased to see that this was raised in another context, in the last session, also that the Government refuses to learn and correct itself, may it is incorrigible, irredeemable, it seems beyond redemption. This paper under (7)(i)(a) published in the Kerala Gazette on 10th August, 1965 is being laid on the Table now.

There is a statement showing reasons for delay. Because I raised a similar issue in the last session, they have now started giving some reasons also. You will be pleased to see that under a previous item also, item No. (4), they have placed a statement giving reasons for delay. The Government is ruling by delay. I do not know why every little matter is delayed, delayed and delayed. Why can't they learn to place things in time? Why can't you teach them, Sir, if they cannot learn by themselves? They talk of corruption, inefficiency and all that, but they themselves can't avoid delays even in such minor matters. Remember the saying: "Physician, heal thyself".

RAILWAY PROTECTION FORCE (AMENDMENT) RULES, 1966

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): I beg to re-lay on the Table a copy of the Railway Protection Force (Amendment) Rules, 1966, published in Notification No. G.S.R. 627 in Gazette of India dated the 30th April, 1966, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

[Placed in Library. See No. LT-6374/66].

12.18 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th July, 1966, has passed the following motion:—

Motion

— "That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to leave being granted by the Lok Sabha to withdraw the Bill further to amend the Advocates Act, 1961, which was passed by the

[Secretary]

Rajya Sabha on the 3rd November, 1965 and laid on the Table of the Lok Sabha on the 10th November, 1965."

12.18½ hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 1st August, 1966, will consist of:—

- (1) Discussion on the Motion of No-Confidence in the Council of Ministers to be moved by Shri H. N. Mukerjee.
- (2) Consideration and passing of:
 - The Advocates (Amendment) Bill, 1966.
 - The Unlawful Activities (Prevention) Bill, 1966.
- (3) Consideration of any item of Government Business carried over from today's Order Paper.

श्री अंकार लाल बेरवा (कोटा): मंत्री महोदय ने यह कहा था कि यह सत्र जब चलेगा तो इसमें पहले शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज की रिपोर्ट डिस्कस करेंगे। लेकिन उसका अभी तक कोई जिक्र नहीं किया गया है कि उस पर चर्चा होगी या नहीं होगी और होगी तो कब ?

श्री मधु तिमये (मुंगेर): आपको, अध्यक्ष महोदय, याद होगा कि पिछले सत्र के अन्तिम दिनों में जब हम लोगों ने हिन्दुस्तान के क्षेत्रफल का सवाल उठाया था और यू० एन० यीथर बुक और सर्वे आफ इंडिया के जो आंकड़े हैं उनके आधार पर साबित किया था कि हिन्दुस्तान की भूमि और क्षेत्रफल

सिकुड़ते चले जा रहे हैं तो आपने यहां पर यह निर्णय दिया था कि अगले सत्र में पंजाबी सूबा और हरियाणा सम्बन्धी जो विधेयक आएगा उसके तुरन्त पश्चात् इसके बारे में बहस उठाई जाएगी। हम लोग प्रस्ताव दे चुके हैं। आपने यह भी फरमाया था कि सरदार स्वर्ण सिंह साहब या चागला साहब जो भी चाहें सारी जानकारी इकट्ठा करके एक श्वेत पत्रिका सदन के सामने रखें। लेकिन अभी तक वह श्वेत पत्रिका सदस्यों को नहीं मिली है। अविश्वास के प्रस्ताव पर तथा यह जो अवमूल्यन की बहस है यह सब खत्म होने के पश्चात् क्या हमारे इस प्रस्ताव को लिया जाएगा जैसा कि कहा गया था? और यह जो श्वेत-पत्रिका है यह कब तक सदस्यों को दे दी जाएगी ?

श्री रामेश्वरानन्द (करनाल): अभी आपने निर्देश दिया है कि यह प्रश्न बड़ा महत्वपूर्ण है और इसलिए सरकार इस बारे में कोई वक्तव्य दे। अभी सदन के नेता ने अगले सप्ताह का जो कार्यक्रम रखा है, उस में ऐसा कोई संकेत नहीं है कि सरकार इस बारे में कोई वक्तव्य देगी। मैं आपसे चाहता हूँ कि आप उनको कहें कि वह सोमवार को इस बारे में वक्तव्य दें। मैं आपकी आज्ञा को शिरोधार्य मानता हूँ, नहीं तो यहां जो कुछ भी गड़बड़ हो सकती है, वह सारी गड़बड़ होगी। आप इस बात को याद रखें। यह धमकी नहीं है।

अध्यक्ष महोदय: जो गड़बड़ होगी, वह तो मुझे सहनी पड़ेगी, लेकिन इस तरह धमकी नहीं दी जानी चाहिए।

श्री रामेश्वरानन्द: यह धमकी नहीं है।

Shri Ranga (Chittoor): We would like to have some indication from the